From: **Sde Ra** < <u>raco.mtnl@gmail.com</u>>

Date: Feb 10, 2016 5:58:29 PM

Subject: MTNL comments on TRAI Draft Direction on "Delivering broadband services in a

transparent manner" dated 20.01.2016

To: kapilhanda@trai.gov.in

Cc: "gmraco@bol.net.in" <gmraco@bol.net.in>, VIRENDER PARKASH <dgmracomtnl@gmail.com>, deracomtnl@gmail.com>

MTNL/RA/TRAI Circular/2015/Part/1138

Dated 10.02.2016

To,

The Advisor (NSL)

TRAI, New Delhi

Sub. : Comments on TRAI Draft Direction on "Delivering broadband services in a transparent manner" dated 20.01.2016

TRAI issued Draft Direction dated 20.01.2016 on the aforesaid subject for comments of stakeholders on the issues involved in said draft direction. In this reference, following comments are submitted regarding point (d) & (e) of draft direction:

For implementation of the provisions (d) & (e) of the said draft direction, network/system modifications/up-gradations are required to be carried out in MTNL, and for that MTNL will require a time frame of one year from the date of notification to this effect.

(R.K. Gupta)

DE(RA),CO

From: Sde Ra <raco.mtnl@gmail.com>

Date: Feb 11, 2016 3:45:31 PM

Subject: CORRIGENDUM: MTNL comments on TRAI Draft Direction on "Delivering broadband services in a transparent manner" dated 20.01.2016

Sir,

Kindly refer our earlier email dated 10.02.2016, vide which MTNL has submitted comments for TRAI Draft Direction dated 20.01.2016.

In this regard it is submitted that in the comments "(b)" was wrongly typed as "(d)". Therefore it is requested that MTNL comments may be considered as following:

"For implementation of the provisions 4(b) & 4(e) of the said draft direction, network/system modifications/up-gradations are required to be carried out in MTNL, and for that MTNL will require a time frame of one year from the date of notification to this effect".